

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 25th April, 2022 is published together with Statement of Objects and Reasons for general information:-

**L.A Bill No. 24 of 2022**

**A Bill further to amend the Tamil Nadu Universities Laws**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

**PART- I.**

PRELIMINARY

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2022.

(2) It shall come into force at once.

**PART-II.**

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Amendment of section 11.

2. In section 11 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as Tamil Nadu Act 33 of 1965),—

Tamil Nadu Act 33 of 1965.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted.

Insertion of new section 11-A.

3. After section 11 of the 1965 Act, the following section shall be inserted, namely:—

**“11-A. Removal of Vice-Chancellor.**—The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

**PART-III.**

AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of section 11.

4. In section 11 of the Anna University Act, 1978 (hereafter in this Part referred to as Tamil Nadu Act 30 of 1978.),—

Tamil Nadu Act 30 of 1978.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the first proviso to sub-section (3), for the expression "Chancellor", the expression "Government" shall be substituted;

(4) sub-sections (4-A) and (4-B) shall be omitted.

5. After section 11 of the 1978 Act, the following section shall be inserted, namely:—

Insertion of  
new section  
11-A.

**"11-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal."

#### PART-IV.

##### AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981

Tamil Nadu Act  
1 of 1982.

6. In section 12 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982),—

Amendment of  
section 12.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression "Chancellor", the expression "Government" shall be substituted.

7. After section 12 of Tamil Nadu Act 1 of 1982, the following section shall be inserted, namely:—

Insertion of  
new section  
12-A.

**"12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

#### PART-V.

##### AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981

Amendment of section 12.

8. In section 12 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982),—

Tamil Nadu Act 2 of 1982.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 12-A.

9. After section 12 of Tamil Nadu Act 2 of 1982, the following section shall be inserted, namely:—

**“12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been, —

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

#### PART-VI.

##### AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Amendment of section 12.

10. In section 12 of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as Tamil Nadu Act 15 of 1984),—

Tamil Nadu Act 15 of 1984.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 12-A.

11. After section 12 of the 1984 Act, the following section shall be inserted, namely:—

**“12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

- (i) a Judge of the High Court; or
- (ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

#### PART-VII.

##### AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act  
23 of 1985.

12. In section 13 of the Alagappa University Act, 1985 (hereafter in this Part referred to as Tamil Nadu Act 23 of 1985),—

Amendment of  
section 13.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

13. After section 13 of the 1985 Act, the following section shall be inserted, namely:—

Insertion of  
new section  
13-A.

**“13-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

- (i) a Judge of the High Court; or
- (ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice - Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice - Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

#### PART-VIII.

##### AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Tamil Nadu Act  
31 of 1990.

14. In section 11 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as Tamil Nadu Act 31 of 1990),—

Amendment of  
section 11.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression "Chancellor", the expression "Government" shall be substituted.

Insertion of new section 11-A.

15. After section 11 of the 1990 Act, the following section shall be inserted, namely:—

**"11-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,-

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice - Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal."

#### PART-IX.

##### AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

Amendment of section 12.

16. In section 12 of the Periyar University Act, 1997 (hereafter in this Part referred to as Tamil Nadu Act 45 of 1997),—

Tamil Nadu Act 45 of 1997.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression "Chancellor", the expression "Government" shall be substituted.

Insertion of new section 12-A.

17. After section 12 of the 1997 Act, the following section shall be inserted, namely:—

**"12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice - Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal."

**PART-X.**

## AMENDMENTS TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Tamil Nadu Act  
27 of 2002.

18. In section 10 of the Tamil Nadu Open University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 27 of 2002),—

Amendment of  
section 10.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the first proviso to sub-section (3), for the expression “Chancellor”, the expression “Government” shall be substituted.

19. After section 10 of Tamil Nadu Act 27 of 2002, the following section shall be inserted, namely:—

Insertion of  
new section  
10-A.

**“10-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

**PART – XI.**

## AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Tamil Nadu Act  
32 of 2002.

20. In section 12 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 32 of 2002),—

Amendment of  
section 12.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the first proviso to sub-section (3), for the expression “Chancellor”, the expression “Government” shall be substituted.

21. After section 12 of Tamil Nadu Act 32 of 2002, the following section shall be inserted, namely:—

Insertion of  
new section  
12-A.

**“12-A. Removal of Vice-Chancellor.—**The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

#### PART-XII.

##### AMENDMENTS TO THE TAMIL NADU TEACHERS EDUCATION UNIVERSITY ACT, 2008.

Amendment of section 10.

22. In section 10 of the Tamil Nadu Teachers Education University Act, 2008 (hereafter in this Part referred to as Tamil Nadu Act 33 of 2008),—

Tamil Nadu Act 33 of 2008.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the first proviso to sub-section (4), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 10-A.

23. After section 10 of the 2008 Act, the following section shall be inserted, namely:—

**“10-A. Removal of Vice-Chancellor.—**The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

#### PART-XIII.

##### AMENDMENTS TO THE ANNAMALAI UNIVERSITY ACT, 2013.

Amendment of section 9.

24. In section 9 of the Annamalai University Act, 2013 (hereafter in this Part referred to as Tamil Nadu Act 20 of 2013),—

Tamil Nadu Act 20 of 2013.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the first proviso to sub-section (3), for the expression "Chancellor", the expression "Government" shall be substituted;

(4) sub-sections (6) and (7) shall be omitted.

25. After section 9 of Tamil Nadu Act 20 of 2013, the following section shall be inserted, namely:—

Insertion of  
new section  
9-A.

**"9-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal."



**STATEMENT OF OBJECTS AND REASONS**

In the Gujarat University Act, 1949 (Act 50 of 1949) and the Telangana Universities Act, 1991 (Act 4 of 1991), the Respective State Government have the power to appoint the Vice-Chancellor of the University. The Vice-Chancellor shall be appointed by the Chancellor with the concurrence of the State Government under the Karnataka State Universities Act, 2000 (Act 29 of 2001).

2. It is considered that in line with the aforesaid other State University laws, the Government of Tamil Nadu should be empowered to appoint the Vice-Chancellors of the State Universities. The Government have, therefore, decided to amend the below mentioned University Laws for the purpose :-

- (i) The Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965);
- (ii) The Anna University Act, 1978 (Tamil Nadu Act 30 of 1978);
- (iii) The Bharathiar University Act, 1981(Tamil Nadu Act 1 of 1982);
- (iv) The Bharathidasan University Act, 1981(Tamil Nadu Act 2 of 1982);
- (v) The Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984);
- (vi) The Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985);
- (vii) The Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990);
- (viii) The Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997);
- (ix) The Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002);
- (x) The Thiruvalluvar University Act, 2002 (Tamil Nadu Act 32 of 2002);
- (xi) The Tamil Nadu Teachers Education University Act, 2008 (Tamil Nadu Act 33 of 2008); and
- (xii) The Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013).

3. The Bill seeks to give effect to the above decision.

**DR. K. PONMUDY,**  
*Minister for Higher Education..*

Secretariat,  
Chennai,  
25th April 2022.

K. SRINIVASAN,  
*Secretary.*